

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 16281/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in SA No. 552/2017, SA No. 421/2018, SA No. 296/2018 and SA No. 448/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ANSHU JAIN & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84928/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84931/2021-EXEMPTION FROM FILING O.T. and IA No.84926/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.84932/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

[TO BE TAKEN UP ALONG WITH SLP(C) No. 11266/2021]

SLP (C) No. 11266/2021

(FOR ADMISSION and I.R. and IA No.86706/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86707/2021-EXEMPTION FROM FILING O.T. and IA No.86708/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11261-11262/2021 (XI)

(FOR ADMISSION and I.R. and IA No.86633/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86634/2021-EXEMPTION FROM FILING O.T. and IA No.86635/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11277-11280/2021 (XI)

(FOR ADMISSION and I.R. and IA No.86792/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86793/2021-EXEMPTION FROM FILING O.T. and IA No.87402/2021-EXEMPTION FROM FILING O.T. and IA No.86795/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.87401/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Rahul Pratap, Adv.

Mr. Rajat Singh, AOR
Mr. Apoorva Tiwari, Adv.
Ms. Aurica Bhattacharya, Adv.
Mr. Samarth Mohanty, Adv.

For Respondent(s)

Mr. V. K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Kamendra Mishra, AOR
Mr. Arun Kumar Singh, Adv.

Mr. Amit Bose, Adv.
Mr. M. A. Chinnasamy, AOR
Ms. C. Rubavathi, Adv.
Mr. M. Veeraragavan, Adv.
Ch. Leela Sarveswar, Adv.
Mr. V. Senthil Kumar, Adv.
Mr. P. Rajaram, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matters stand adjourned in terms of the letters circulated by the learned counsel for the respondent-State.

Learned counsel appearing for the respondent-State submits that submission which is recorded that there will be no reversion can continue till the next date of hearing. We record this.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER